

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ALLFLEX PLASTIC LLP

RELEVANT PARTICULARS

1.	Name of corporate debtor	Allflex Plastic LLP
2.	Date of incorporation of corporate debtor	26/12/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata I
4.	Limited Liability Identification No. of corporate debtor	AAD-1074
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 7, Chatawala Gali, Kolkata - 700012, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	23rd July, 2026. (Order was received from the Registry on 28th July, 2026).
7.	Estimated date of closure of insolvency resolution process	24th January, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hansraj Jaria IBBI/IPA-002/IP-N00835/2019-2020/12663
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 36, Abinash Sashmal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. Email : hansrajjaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 36, Abinash Sashmal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. Email : allflexplasticllp.cirp@gmail.com
11.	Last date for submission of claims	11th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	Weblink : https://ibbi.gov.in/home/downloads Physical Address : 36, Abinash Sashmal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Allflex Plastic LLP on 23rd July, 2026. **(Order was received from the Registry on 28th July, 2026).** The creditors of Allflex Plastic LLP are hereby called upon to submit their claims with proof on or before 11th August, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Hansraj Jaria
Interim Resolution Professional
Allflex Plastic LLP

Date : 30.07.2026

Place : Kolkata

IBBI/IPA-002/IP-N00835/2019-2020/12663

AFA No.: AA2/12663/02/300627/204411 | Valid upto 30.06.2027



इंडियन बैंक
इलाहाबाद ALLAHABAD

ZONAL OFFICE ASANSOL
Udroy Bhawan 2nd Floor, 8, G.T Road (west)
Asansol-713304, Dist - Pashim Bardhaman, WB

NOTICE OF SHIFTING OF SURI BRANCH

It is hereby notified to all constituents of the Office mentioned below for banking operation from our Office's as given in Table, tentatively from 30.08.2026.

Branch to be shifted	Existing Address of the Transferee Branch	Alternate Premises of the Transferee Branch	Contact No. of the Transferee Branch	Tentative date of Shifting
SURI- IDIB0005804	DC Das Road, Near Post Office, Suri, PIN - 731101	Telephone exchange DC Das Road, Suri, Birbhum, PIN- 731101	0342-296680	30/08/2026

Inconvenience caused in this regard is regretted

Date: 30.07.2026
Place: ASANSOL

Circle Head



SBI

SBI HALDIA PORT BRANCH (01360)

Verona Building, Durgachak, P.O. : Khanjananchak,
Haldia, Dist. : Purba Medinipur, Pin-721602 (W.B.)

E-mail: sbi.01360@sbi.co.in

**VEHICLE
AUCTION
NOTICE**

Authorised Officer's Details: Name: Jit Mitra, Mob.: 8001194944, e-mail id: sbi.01360@sbi.co.in,

Sale Notice for Sale of Movable Property

DATE & TIME OF E-AUCTION: 06.08.2026

TIME OF AUCTION: From 11.00 A.M. To 04.00 P.M. WITH UNLIMITED EXTENSIONS OF 10 MINUTES FROM EACH BID.

Inspection Date & Time: 05.08.2026 from 11.00 A.M. to 02.00 P.M.

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor that the below described movable property hypothecated / mortgaged / charged to the Secured Creditor, the **Physical Possession** of which has been taken by Authorised Officer of **State Bank of India**, (Secured Creditor) will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 06.08.2026

Borrower's & Car Details

Borrower: Mr. Pankaj Barman, The Reserve Price is **Rs. 9,00,000.00/-** Inclusive of GST., The Earnest Money Deposit (EMD) will be **Rs. 90,000/-** and the Incremental Value will be **Rs. 1,000/-**

Car Details: **Make & Model:** MAHINDRA & MAHINDRA, MAHINDRA XUV 3XO AXS-PM **Registration No:** WB-29F-4600 **Engine No:** NPSZF50526, **Chassis No :** MA1NS2NP1S2F75527, **Year of Make:** 2025, **Colour:** Nebula Blue, **Fuel Type:** Petrol

● **The Bank or any of its officials will not be responsible for the transfer of ownership of the said vehicle.**

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website www.sbi.co.in and specific link created for the particular e-Auction: <https://www.bankeauction.com> or support@bankeauction.com

Date : 30.07.2026
Place: Haldia

Authorised Officer
State Bank of India

SBI HLC HOWRAH (10263)

239A, PANCHANANTALA ROAD, HOWRAH-711011

E-mail: sbi.10263@sbi.co.in

**APPENDIX IV [(Rule 8(1))
POSSESSION NOTICE
(For Immovable Property)]**

Whereas

The undersigned being the Authorised Officer of the **State Bank of India, HLC Howrah** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated mentioned below and calling upon the Borrower / Guarantor having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred to him under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) of the said Rules as per dates shown against the Borrower/ Guarantor. The Borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, HLC Howrah**, for the said amount and interest thereon. The Borrower's / Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name & Address of the Borrowers & Loan A/c No.	Description of the Property	1) Demand Notice Date 2) Possession Notice Date 3) Outstanding Amount
1.	Mr. Umesh Kumar Shaw, Residing Flat No. 202 , 1 st Floor, 24/A, B.K. Paul Temple Road, P.O.- Belurmath, Howrah- 711202 LOAN ACCT- 38518531813 (HBL) & 38215268012 (TOP UP)	All that piece and parcel of flat being no. 202 consists of two bedrooms, one kitchen, one dining cum living room one toilet one verandah in a compact block measuring about 568 sq. ft. more or less including super built up area situated at the First Floor of G+4 building comprised of holding no. 24/A, B.K. Paul Temple Road, P.O. Belurmath, P.S. previously Bally at present Belur, District Howrah, within previously Bally Municipal Corporation Ward No. 20 at present Howrah Municipal Corporation (Bally Office) ward No. 61 corresponding to Dags No.3516, 3519, 3520 and 3521 under Khatian no:	1) 25.03.2025 2) 27.07.2026 3) Rs. 11,22,666.00/- (Rupees Eleven Lakh Twenty Two Thousand Six Hundred Sixty Six Only) as on 25.03.2026 plus further interest, cost, incidental expenses, etc. thereon.

1448 and Dag No. 3524 under Khatian No. 5201, Dag No. 3524 under Khatian 24, L.R. Dag no 4118 & 4889 under Khatian no. 477, 704 & 1917 Mouja Barackpur, J.L. No. 16, P.S. formerly Bally at present Belur with undivided proportionate share of land with all rights of easements, amenities, privileges and appurtenances with lift facility from ground floor to top floor. **On the North:** Open to sky, **On the South:** Flat No. 203, **On the East:** Open to sky, **On the West:** flat No. 201, corridor and lift.

The property stands in the name of Sri Umesh Kumar Shaw vide Deed No. 05024717 for the year 2017 registered in Book- I, Volume No. 0502-2017, Pages from 138333 to 138363 at Office of the A.D.S. R. Howrah, West Bengal.

Date : 27.07.2026, Place: Howrah

Authorised Officer, State Bank of India

	TATA CAPITAL HOUSING FINANCE LTD Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC1187552
POSSESSION NOTICE	
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)	
Loan Account No. 9686283	
Whereas, the undersigned being the Authorized Officer of TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 27.01.2025 calling ABU HOSSAIN (SINCE DECEASED) – REPRESENTED BY HIS LEGAL HEIRS, JASMIN BIBI, RAHILA BIBI & ALL LEGAL HEIRS OF BORROWER LATE MR. ABU HOSSAIN as Borrowers, to repay the total outstanding amount in loan account mentioned in the notice being ₹ 20,33,487/- (Rupees Twenty Lakhs Thirty-Three Thousand Four Hundred and Eighty-Seven Only) along with interest, penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 27th day of July, 2026. The borrower, having failed to repay the amount, notice is hereby given to the Borrowers in particular and the public, in general, that with reference to the Order passed by the Learned Chief Judicial Magistrate, Barasat, North 24 Parganas u/s 14 of the SARFAESI Act dated 23.09.2025 bearing Misc. Case No. 459 of 2025, Adv. Debanjan Mitra, appointed as the Advocate Commissioner, has taken physical possession of the property described hereinbelow in exercise of powers conferred on him and handed over the possession to the undersigned Authorized Officer of TATA Capital Housing Finance Limited on this 27th day of July, 2026. The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount of ₹ 20,33,487/- (Rupees Twenty Lakhs Thirty-Three Thousand Four Hundred and Eighty-Seven Only) alongwith interest thereon and penal interest, charges, costs etc. from 11-08-2025. The borrowers' attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
ALL THAT PIECE AND PARCEL OF THE IMMOVABLE PROPERTY BEING A RESIDENTIAL FLAT BEARING NUMBER - D/3, ON THE 3RD FLOOR, HAVING SUPER BUILD-UP AREA OF 750 SQ. FT., BE THE SAME A LITTLE MORE OR LESS, COMPRISING OF TWO BEDROOMS, ONE DINING-COM-DRAWING, ONE KITCHEN, ONE TOILET, ONE ATTACHED TOILET AND ONE VERANDAH, IN THE APARTMENT NAMED AS 'LAXMI VILLA' ALONG-WITH PROPORTIONATE SHARE OF COMMON AREAS, COMMON STAIR AND COMMON FACILITY (IES), SITUATED AND CONSTRUCTED ON A PLOT OF BASTU LAND MEASURING AN AREA OF 4 (FOUR) COTTHAS 2 CHITTACKS, MORE OR LESS, TOGETHER WITH MULTI-STORIED BUILDING STANDING THEREON, LYING AND SITUATED AT MOUZA- BARASAT, P.S. BARASAT, COMPRISED IN R.S. DAG NO. 402, 1, LR DAG NO. 1035, UNDER S.N KHATIAN NO. 35, LR KHATIAN NOS. 739, 740, 741, 742, 743 & 744, J.L. NO. 79, R.E.S.U. NO. 261, TOUZI NO. 146, P.S. BARASAT, DISTRICT - NORTH 24 PGS., WITHIN THE LOCAL LIMITS OF BARASAT MUNICIPALITY, WARD NO. 8 NEW 27, HOLDING NO. 42, CHOWDHURY PARA ROAD, UNDER JURISDICTION OF A.D.S.R.O BARASAT, PIN - 700 124, WEST BENGAL.	
Date : 27-07-2026	
Place : KOLKATA, WEST BENGAL	Sd/- Authorised Officer For Tata Capital Housing Finance Limited

kissht

OnEMI TECHNOLOGY SOLUTIONS LIMITED

(Formerly known as OnEMI Technology Solutions Private Limited)
CIN: L72900MH2016PLC282573
Registered Office: 10th Floor, Tower 4, Equinox Park, LBS Marg, Kurla West,
Mumbai - 400070, Maharashtra, India
Tel. No.: 022 69475600 | **Email:** compliance@kissht.com | **website:** www.kissht.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE AND CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of OnEMI Technology Solutions Limited ("**Company**") at its meeting held on Wednesday, July 29, 2026, approved the Unaudited Financial Results (Standalone and Consolidated) for the quarter ended June 30, 2026 along with Limited Review Report ("**Financial Results**"). The Financial Results are available on the website of stock exchanges at www.nseindia.com and www.bseindia.com and also posted on the website of the Company at www.kissht.com and the same can be accessed by scanning the Quick Response (QR) Code.

A square QR code with a black and white pixelated pattern, used for quick access to the financial results.

**For OnEMI Technology Solutions Limited
(formerly known as OnEMI Technology Solutions Private Limited)**

Sd/-

Ranvir Singh

Chairman, Executive Director and Chief Executive Officer

DIN: 06673951

Date: July 29, 2026

Place: Mumbai



IndusInd Bank

REGIONAL OFFICE :

Savitri Tower, 3A, Upper Wood Street,
Kolkata 700017

Appendix - IV

Possession Notice [see Rule 8 (1)]

(for Immoveable property)

Whereas

The undersigned, being the Authorized Officer of IndusInd Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued **Demand Notice 18-11-2022** and thereafter published it on 29-11-2022 in newspapers, namely Financial Express (in English) and Ekdin (in Bengali) calling upon **M/s Arindam Khanra (Borrower, being represented by its Proprietor – Arindam Khanra), Arindam Khanra (Proprietor of M/s Arindam Khanra and Guarantor cum Mortgagor) and Tufan Khanra (Guarantor)** to repay the amount mentioned in the said notice being **Rs. 45,98,396.73/- (Rupees Forty Five Lakh Ninety Eight Thousand Three Hundred Ninety Six and Paise Seventy Three Only)** with further interest calculated at documented rate and from the date as given in the aforesaid Demand Notice in respect of each of the financial assistance within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **28th day of July of the year 2026**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IndusInd Bank Ltd. for an amount of **Rs.45,98,396.73/- (Rupees Forty Five Lakh Ninety Eight Thousand Three Hundred Ninety Six and Paise Seventy Three Only)** with further interest calculated at documented rate and from the date as given in the aforesaid Demand Notice in respect of each of the financial assistance.

The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

Description of the Immoveable Property

All that piece and parcel of land measuring 5 Decimals situated at Mouza Khalore, J L No. 74, Dag No. 1574, Khaitan No. 5081, Police Station - Bagan, District- Howrah

***The details of the property are more specifically described in Gift Deed No. 1920 of 2018 dated 01.06.2018 lying in the name of Arindam Khanra.

Date: 28/07/2026

Place: Howrah

Authorized Officer

IndusInd Bank Ltd.

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ALLFLEX PLASTIC LLP	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Allflex Plastic LLP
2. Date of incorporation of corporate debtor	26/12/2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata I
4. Limited Liability Identification No. of corporate debtor	AAD-1074
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 7, Chatawala Gali, Kolkata - 700012, West Bengal.
6. Insolvency commencement date in respect of corporate debtor	23rd July, 2026. (Order was received from the Registry on 28th July, 2026).
7. Estimated date of closure of insolvency resolution process	24th January, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Hansraj Jaria IBBI/IPA-002/IP-N00835/2019-2020/12663
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : 36, Abinash Sasmhal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. Email : hansrajaria@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : 36, Abinash Sasmhal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. Email : allflexplastic.cip@gmail.com
11. Last date for submission of claims	11th August, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorised representatives are available at :	WebLink : https://ibbi.gov.in/home/downloads Physical Address : 36, Abinash Sasmhal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Allflex Plastic LLP on 23rd July, 2026. **(Order was received from the Registry on 28th July, 2026).** The creditors of Allflex Plastic LLP are hereby called upon to submit their claims with proof on or before 11th August, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Hansraj Jaria
 Interim Resolution Professional
 Allflex Plastic LLP

Date : **30.07.2026**
 Place : **Kolkata**

AFA No.: **AA2/12663/02/300627/204411 | Valid upto 30.06.2027**

IBBI/IPA-002/IP-N00835/2019-2020/12663

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